

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.321/2007

Tuesday this the 23 rd day of October, 2007.

CORAM:

HON'BLE Dr.K.B.S.RAJAN, JUDICIAL MEMBER

Jacob Thomas P,
Lecturer in Chemistry,
Mahatma Gandhi Senior Secondary School, Andrott,
U.T. of Lakshadweep, residing at
Parayil House, Kuzhimattom, Kottayam. Applicant

(By Advocate Shri.T.A.Rajan)

Vs.

1. The Union of India,
represented by the Secretary
Government of India, Ministry of
Human Resource Development,
Department of Secondary and Higher Education,
Ground Floor, Shastri Bhavan, New Delhi.
2. The Administrator,
Union Territory of Lakshadweep, Kavaratti.
3. The Director of Education,
Union Territory of Lakshadweep, Kavaratti.
4. The Principal,
Mahatma Gandhi Senior Secondary School, Andrott,
U.T. of Lakshadweep, Respondents

(By Advocate Shri. Shafik M.A.(R.2-4))

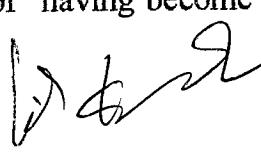
(By Advocate Shri Sunil Jose (R1))

The application having been heard on 23.10.2007,
the Tribunal on the same day delivered the following.

ORDER

HON'BLE Dr.K.B.S.RAJAN, JUDICIAL MEMBER

In view of the order vide Annexure R-3(a), this O.A. has become
infructuous. Consequently, the same is disposed of having become infructuous.
No costs.


Dr.K.B.S.RAJAN
JUDICIAL MEMBER